

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**  
**COURT III**

103. C.A.(CAA)/89/MB/2023

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)  
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **02.07.2024**

NAME OF THE PARTIES: Qualitia Software Private Limited

**Appearance**

For Applicant: CS Sanam is present through VC.

SECTION 230(I) OF THE COMPANIES ACT, 2013.

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**ORDER**

**Hearing Through: Virtually and Physical (Hybrid) Mode**

Perused the record. It is noticed that the petitioner companies have been repeatedly seeking time to place on record consent affidavit since November, 2023, but have failed to do so. If the consent affidavits are not placed on record before the next date of hearing, matter would proceed without consent affidavits.

List this matter on **20.08.2024**.

Sd/-  
CHARANJEET SINGH GULATI  
Member (Technical)  
*Harshada*

Sd/-  
LAKSHMI GURUNG  
Member (Judicial)